

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3004**

TO BE ANSWERED ON THE 8TH AUGUST, 2023/ SRAVANA 17, 1945 (SAKA)

ILLEGAL DETENTION

3004. DR. A. CHELLAKUMAR:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of people detained illegally from 2014 till date;**
- (b) the details of unlawfully detained persons who received compensation from the State upon their acquittal, from 2014, year-wise till date;**
- (c) whether the Ministry plans to formulate a law to regularise the paying of compensation in cases of wrongful detention, as recommended by the report of the Law Commission of India in 2018; and**
- (d) if so, the details thereof and if not, the reasons therefor?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) & (b): Detention is done as per various provisions of law by various law enforcements authorities. As per information provided by National Crime Records Bureau (NCRB) no such data is being maintained.

(c) & (d): Parliamentary Standing Committee on Home Affairs in its 111th, 128th and 146th Report has recommended for a comprehensive review of the Criminal Justice System of the country rather than bringing about piece-meal amendments in respective Acts. The Ministry of Home Affairs has initiated the process for comprehensive amendments to criminal laws viz. IPC, CrPC and Indian Evidence Act in consultation with all stakeholders.
